

Expenditure incurred by oil corporations

1684. SHRI S.S. AHLUWALIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the operations of the oil corporations viz., ONGC, IOCL, HPCL and BPCL, include import of inputs in crude and other forms, refining and marketing of petroleum products;

(b) the details of volume and value (in terms of USD and Rupee) of imports, year-wise, of respective corporations alongwith volume and sales value of their respective outputs since 1999-2000;

(c) the details of expenses incurred by them on account of Customs Duty, Excise Duty, various Cess levied by Central and State Governments on refining and transportation etc.; and

(d) the share of profits earned by each corporation from refining and marketing operations respectively, year-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) to (d) The information is being collected and will be laid on the Table of the House.

Expenditure of Kandla-Bhatinda pipeline

1685. SHRIMATI S.G. INDIRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that lack of proper planning in capacity augmentation of the Kandla-Bhatinda pipeline led to avoidable expenditure of Rs. 66.68 crores by IOC;

(b) if so, the details thereof;

(c) whether it is also a fact that encashment of the Bank Guarantee in excess of requirements resulted in payment of Rs. 70.29 crores towards interest; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MANI SHANKAR AIYAR): (a) and (b) No, Sir. The scheme for augmentation of